

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE
BENCH AT CHENNAI

APPLICATION NO 191 OF 2020

IN THE MATTER OF

Tribunal on its own motion-SUO MOTU

Based on the News item in the Times of India Newspaper,

Chennai Edition dated 24.09.2020,

"In Pallavaram, the road is a dump yard"

...

Applicant.

Versus

1. The Principal Secretary to Govt. of Tamil Nadu,
Health and Family Welfare Department, Govt. Secretariat,
Fort St. George,
Chennai, Tamil Nadu – 600009.
2. The Secretary to Govt. of Tamil Nadu,
Department of Environment, Govt. Secretariat,
Fort St. George,
Chennai, Tamil Nadu – 600009.
3. Additional Chief Secretary to Govt. of Tamil Nadu,
Municipal Administration and Water Supply Department,
Govt. Secretariat,
Fort St. George,
Chennai, Tamil Nadu – 600009.
4. The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Anna Salai,
Guindy,
Chennai, Tamil Nadu – 600032.
5. Commissionerate of Municipal Administration
Rep. by its Commissioner,
No.78, Urban Administrative Building,
Santhome High Road,
Chennai – 600028.
6. The District Collector,
Chengalpet District,
Collector Office,
GST Road, Chengalpattu – 603 001.
7. Pallavapuram Municipality,
Rep. by its Commissioner,
New Colony, Chrompet,
Chennai - 600 044.

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Respondents.


COMMISSIONER
Pallavapuram Municipality
Chromepet, Chennai-600 044

Action Taken Report Filed by the 7th RESPONDENT

I, C. Mathivanan, son of Chellaiah, Hindu aged about 57 years, working as Commissioner, Pallavapuram Municipality, do hereby solemnly affirm and sincerely state as follows:-

1. I am the commissioner of the Pallavapuram Municipality the seventh respondent herein and well conversant with the facts of the case from the connected files.

2. The issue under consideration of this Honourable Tribunal relates to the accumulation of the solid wastes in the area of the Ganapathipuram Solid waste Transfer Station on the Radial Road, from Pallavaram to Thuraipakkam.

3. It is submitted that this Honourable Tribunal had issued orders on 16-01-2020 in O.A. No 208 of 2017, restraining this respondent from taking the solid waste to the Vengadamangalam Solid waste management facility which is a site of more than 50 acres assigned for the purpose of disposal of solid wastes of the four Municipalities of Pallavaram, Tambaram, Pammal and Sembakkam.

4. I submit that the action to clear the dumped solid wastes had been taken and the total extent of Solid waste was estimated to be 17340 tonnes and the same was removed on a daily basis at 25 to 30 loads every day.

5. Due to the default of the concessionaire in the processing of the Solid wastes, and having left the waste to get accumulated, the Order of injunction was granted. Due to the said order of injunction, the Municipalities had approached the Greater Chennai Corporation for disposing off the Solid wastes in the facilities of the GCC.

6. As per the permission of the GCC, the Solid wastes was permitted to be disposed off in Perungudi Dump yard of the GCC from 28-01-2020 till 20-08-2020 in a total of 210 days and a total of 1050 Trips.

(total 10500 Tons). A daily quantum of 40 Tons was permitted. On the other hand the daily collection of Solid waste for Pallavapuram alone is 104 Tons.

7. From 20-08-2020 to 10-09-2020, the work of disposal was entrusted to one M.s SRM services, who had removed 166 Loads amounting to 1494 Tons.

8. Another permission was given to dispose off the Solid wastes in the Solid waste management Facility run by the Kattankulathur Panchayat Union in Appur Village temporarily and 153 loads were sent amounting to 1377 Tons for the period from 21-04-2020 to 31-05-2020.

9. In the daily collection of Solid wastes, apart from the quantum allowed to be dumped in Perungudi Dump and subsequently in Kodungaiyur Dump Yard of the GCC, the accumulation of the Solid waste at the Transfer Station was mounting and due to the same, the news item has been published and the Tribunal has taken up as a Suo Motu case.

10. Now after the efforts to dispose off the accumulated solid wastes from the Ganapathipuram Waste transfer station, out of the total accumulated 17340 tons, 13371 tons has been removed and the balance yet to be removed as on date is 3969 Tons as on 20-09-2020. The permission for disposal of the Solid wastes at Kodungaiyur dump yard of the GCC, was given on 22-09-2020 for dumping 40 Tons per day.

11. The work is entrusted to private Truck operators and the Solid waste accumulated is being removed on a daily basis. Due to the distance from Ganapathipuram to Kodungaiyur which is 55 Kilometres (110 Kilometres per trip) the trucks are able to carry out 4 trips in a day and a total of 40 tons per days is being moved.

12. The Solid waste is being **segregated at source** in the collection points itself. Out of the daily collection of 104 tons, 30 tons of wet waste is processed in the Micro Compost Centers and the rest is dry wastes from which about 2 Tons of recyclables are removed and residual waste approximately 60 to 70 tons are getting accumulated. Out the same 40 tons

of is moved to Kodungaiyur. Therefore about 30 tons per day is getting accumulated in Ganapathipuram. Due to this the various means of disposal of the accumulated Solid waste is being undertaken, including moving the same to other processing centers such as Appur Solid Waste Management Facility.

13. There is no Construction and Engineering Waste (C& E Waste) that is accumulated in the Ganapathipuram site. The same is being dumped in the allocated spaces of low lying areas of the town and in designated Land fill site at Vengadamangalam.

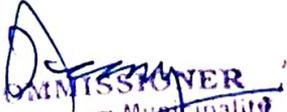
14. The permission for disposing off the Solid wastes at Kodungaiyur Dump yard of the GCC is given upto the end of December 2020 as per the proceedings dated 22-09-2020. This permission to deposit the wastes in Kodungaiyur is extended till 11-05-2021 on payment of Rs 2620/- per ton of Solid Wastes.

15. Apart from the above works, the efforts of setting up a Incineration facility at Vangadamangalam Solid Waste management facility is pending for approval and the Tender process has been initiated for the operation of two numbers of Incinerators for the daily of 100 TPD.

16. The Application for the Consent to Establish of the two Incinerators are pending with the TNPCB and they have sought for certain clarifications. Mainly they have required the details of the manner of utilising the heat generated by the Incinerators for useful purposes. The TNPCB has been requested to process the application for the CTE and also suggest technologies for the utilisation of the Heat from the Incinerators.

17. It is therefore submitted that the clearance of the accumulated Solid wastes in Ganapathipuram Transfer Station is being carried out in right earnest and it is expected to be completed in full when once the Incinerators are set and start operation at Vengadamangalam Solid Waste Management facility. At present about 5000 Metric Tons of Solid Wastes are estimated to be dumped in the Ganapathipuram Transfer Station.

18. The District Collector, Chengalpet has been requested for


COMMISSIONER
Pallavapuram Municipality
Chengalpet, Chennai - 600 044

identification for alternate sites to deposit the said waste that is now dumped in the Transfer Station. Alternate sites have been suggested and the same are being inspected for the purpose of feasibility for use as dump sites pending the consent to establish and operate the Incinerators at Venkatamangalam.

19. Further the work of clearing the legacy waste at Vengadamangalam by Bio-mining process has started already. Machinery was already installed and the Trial run has commenced from 01-04-2021. This Trial run will be completed in six weeks from 01-04-2021 and from then, the Estimated completion date for the bio-mining process is Six months, which will be by 30th of September 2021.

Hence I therefore pray that this Hon'ble Tribunal may be pleased to dispose-off the Application No.191 of 2017 and thus render justice.

Solemnly affirmed at Chennai
on this the 08th day of April 2021
and signed his name in my
presence At Chennai.


COMMISSIONER
Pallavapuram Municipality
Chromepet, Chennai-600 044


Advocate, Chennai.

S. RAM SENTHIL KUMAR
ADVOCATE, E. No.2522/06
D5, 31/15, 1st Main Road,
Gandhi Nagar, Adyar,
Chennai - 600 020.

**NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

APPLN. No. 191 OF 2020

**REPORT BY 7th RESPONDENT
AS ON 08-04-2021**

**M/S P.SRINIVAS.
N.K. PONRAJ.
R PURUSHOTHAMAN**

COUNSEL FOR 7th RESPONDENT.

CELL NO. 94862 04469.